

¶ITEM NO.85 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016
DEVI CHARAN AGARWAL Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS. Respondent(s)
(with interim relief and office report)
Date : 19/09/2016 This petition was called on for hearing today.
For Petitioner(s)

Ms. Prerna Mehta,Adv.

For Respondent(s)

Mr. B.P. Singh Dhakray, Adv.

Dr. Kailash Chand,Adv.

Ms. Alka Sinha, Adv.

Mr. Anuvrat Sharma,Adv.

Mr. R. C. Kohli,Adv.

Mr. Pankaj Kumar Singh, Adv.

Mr. Seshatalpa Sai Bandaru,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Four weeks time, as last opportunity, is granted to
respondent Nos.1 to 4 for filing counter affidavit.
Registry to process the matter for listing immediately
thereafter before the Hon'ble Court, irrespective of the fact
whether counter affidavit on behalf of respondent Nos.1 to 4
is filed or not, as respondent No.5 has already filed the
counter affidavit.

(PAWAN DEV KOTWAL)
Registrar